

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 30(ND)2016  
**CA. NO.**

**CORAM:**






**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2016**

**NAME OF THE COMPANY:** M/s. Bhanvi Buildtech Pvt. Ltd. & Ors. V/s. M/s. JSS Buildcon  
Pvt. Ltd. & ors.

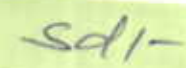
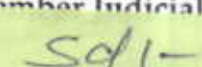
**SECTION OF THE COMPANIES ACT: 397/398**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ARUN VOHRA	Advocate	Petitioner	
2.	AAKRITI VOHRA	—	—	
3.	Power & Light	Deb	Respondent	
4.	Sudeep Joshi	Adv.	R-2-5	
5.	Karan Sachdev & Varun Singh (son)	—	—	

**ORDER**

On the last date of hearing, the Id. Counsel for the respondents had filed compliance of the previous order in a sealed cover. The sealed envelope be opened by the Bench Officer in the presence of representatives of both the parties. Petitioners are allowed to inspect the same and make due noting.

2. Rejoinder be filed in the main petition within two days. Be listed for final arguments and disposal of the pending applications on 09.08.2016.

  
(Ina Malhotra)  
Member Judicial  
  
(R. Varadharajan)  
Member Judicial

Received copy  
5/8/2016  
Adv. Rajdutta  
Council for R-2-5  
on behalf of Mr. Shrivatsa  
Adv. Sudeep